

ITEM NO.2

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1236/2015

CHAIN SUKH GOLE

Appellant(s)

VERSUS

REGISTRAR HIGH COURT OF JUDICATURE AT ALLAHABAD & ORS.Respondent(s)

(Along with a report from the District Judge, Amroha)

WITH

Cr1.A. No. 1237/2015 (II)

(FOR STAY OF THE IMPUGNED ORDER ON IA 16247/2015)

Cr1.A. No. 1235/2015 (II)

(FOR STAY OF THE IMPUGNED ORDER ON IA 16167/2015)

Cr1.A. No. 2202/2017 (II)

(FOR DELETING THE NAME OF RESPONDENT ON IA 57241/2018)

Cr1.A. No. 2201/2017 (II)

(FOR DELETING THE NAME OF RESPONDENT ON IA 57245/2018)

Date : 31-08-2018 These appeals called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s) Mr. Shashindra Tripathi, Adv.
Mr. Raj Kumar Khanna, Adv.
Mr. Raghunath Singh, Adv.
Mr. Sharad Tripathi, Adv.
Mr. Debasis Misra, AOR

For Respondent(s) Mr. Sunny Choudhary, AOR
Mr. Abhimanyu Singh, Adv.

Ms. Shobha Dikshit, Sr. Adv.
Mr. Pradeep Misra, AOR
Mr. Upendra Misra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel appearing for the parties and perused the report of learned Additional District & Sessions Judge forwarding the same to the District Judge, Amroha, in pursuance of

this Court's order dated 13.3.2018 regarding the conduct of the alleged contemnors.

We find that except the two advocates viz., Khaleeq Ahmad and Dilshad Ali, there is no report of any misbehavior or misconduct of the appellants. It is necessary to call upon them to show cause why they should not be restrained from appearing in the District Court, Amroha.

It is brought to our notice that Khaleeq Ahmad is not a party before us.

In view of the above, we issue notice to both Dilshad Ali (appellant in Criminal Appeal No.2202/2017) and Khaleeq Ahmad.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR